

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
C.P. (IB)/75(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI BANK LIMITED

.....Applicant

V/s

SADBHAV ENGINEERING LIMITED

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Raval, Adv.

For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Ravi Pahwa, Adv.

ORDER

Ld. Sr. Counsel for the respondent submitted that only yesterday, they have filed reply. Ld. Counsel for the applicant seeks time to file rejoinder. The same is to be filed within one-week. Due to various other such cases filed under Sec 9 of IBC 2016 which are also pending, the CEO of the CORPORATE DEBTOR is directed to be present during the next date of hearing.

List for further consideration on 19.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)